NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP (IB) No. 18/Chd/HP/2018

In the matter of:

State Bank of India

... Applicant-Financial Creditor

Versus.

Uttam Galva Metallics Ltd.

...Respondent-Corporate Debtor

Present:

Ms. Misha, Ms. Tanvi Talwar and Mr. Siddhant Kant

Advocates for the petitioner.

Learned counsel for the petitioner *inter alia* contends that copy of

this petition alongwith the entire Paper Book was despatched to the corporate

debtor vide postal receipt at page 1007 Volume-5 of the Paper Book on

28.12.2017. The learned counsel has handed over the tracking report showing

that the postal article/parcel was refused by the corporate debtor on

02.01.2018. The learned counsel further submits that copy of the petition

alongwith entire Paper Book was delivered by hand at the registered office of

the corporate debtor for which the authorized representative of the Bank shall

file affidavit. Let the same be filed within a week.

Notice of this petition to the corporate debtor for 08.02.2018 to

show cause as to why this petition be not admitted. The petitioner is directed

to collect notice from the Registry and send the same alongwith copy of the

petition and entire Paper Book by Speed Post as well as at the e-mail address

of the corporate debtor available on the Master Data immediately and to file

affidavit of service alongwith requisite documents at least three days before

the date fixed. Sd/-

(Justice R.P. Nagrath) Member(Judicial).

January 19, 2018.

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